

O.A.677/90

Dated: 2-9-93

Present Shri C.M.Jha for the applicant.
Mrs.Moses, Western Rly. Headquarters on behalf
of the respondents, filed reply today
to the Sur-Rejoinder of the applicant.
Copy has been furnished to the counsel
for the applicant to seek time to get
instructions.

Keep this case on 28-10-93.

L. Swaminathan
(Smt.L.Swaminathan)
Member(J)

U. Savara
(Ms.Usha Savara)
Member(A)

Per Tribunal
Applicant in person
Advocate / E
Counsel

Date: 28/10/93
none
none

The matter adjourned to
for hearing

for want of time
20/11/94

Per Tribunal

Date: 20/6/94

Applicant in person / by Mr. CM Jha
Advocate / Respondent by Mr. P. Kesthurey
Council. For want of time
The matter adjourned to 1/6/94
for final hearing

Dy. Registrar

Per Tribunal

Date

Applicant in person / by

None

Advocate / Respondent by

A.L. Kasturey

Council.

Went of time

The matter adjourned to

19/7/94

for

Final Hearing

Dy. Registrar

OA-677/90July 19, 1994.

None for the applicant.
Shri A.L. Kasturey, counsel
for the Respondents.

In the interest of Justice,
the matter is adjourned to
16/8/1994.

(B.S. HEYDE)
MEMBER (J).

(V. RAMAKRISHNAN)
MEMBER (A).

Date:

Date: 17.8.94

Mr. C.M. Jha for the applicant
and Mr. A.L. Kasturey for the respondents.
After hearing the case for
some time learned counsel for the

Q Q

respondents draws our attention to the Supreme Court order dated 13.12.93 in u.o.I. v/s. Kishorilal & Ors. against the decision of P.D. in O.A. 125/91 & Rv. Appn. No. 163/93 wherein the Supreme Court after considering the contention of the parties stated that "status-quo as of today be maintained in the meanwhile" which means no recovery should be made from the applicants.

In the light of the above learned counsel for respondents submit that till the disposal of the SLP the matter may be adjourned. Respective counsel may inform the Tribunal as and when SC disposes of the matter. Till then matter may be kept in undil list.

17/8/94
RC,
@
Order/Judgement despatched
to Applicant/Respondent (s)
on 21/8/94

19/9/94

M.P. not pending

dey sg

M. R. Colhatter
(M. R. Colhatter)

MCA

(D. S. Hegde)
MCJ

10

Per Tribunal

dt. 16/10/97

Applicant by Mr. C.M. She
Advocate by Mr. Kashyap,
Consent. By consent of the
Court the matter
adjourned to 9/12/97
for F.I.T.

sd/-
Dy. Registrar

Per Tribunal

dt. 9/12/97

Applicant in person by Mr. She
Advocate / Respondent by Mr. Kashyap
Consent - By consent
The matter adjourned
to 6/1/98 for F.I.T.

sd/-
D.R.

Per Tribunal

Date: 6/1/98

Applicant in person by Mr. She
Advocate / Respondent by Mr. Kashyap
Consent - By consent
The matter adjourned to 25/2/98
for F.I.T.

Dy. Registrar

25-2-98

Both parties

At.

Adm. on 4/3/98

sd/-

sd/-
25/2/98

(11)

Dated 13.3.98 (12)

SR- C. M. Jha, Counsel for
the applicant. SR- A. L. Kasturey
Counsel for the respondents.

The learned Counsel for the
applicant submits that in view
of the decision of the Supreme
Court in 1997(2) SC SCT. 277
he may be permitted to withdraw
the O.A.

After hearing both sides
the applicant is permitted to
withdraw the O.A. In the
circumstances of the case there will
be no order as to costs.


(P.P. Srivastava)
M/A)


(R.G. Vaidyanatha)
Vc

Order/Judgement despatched
to Applicant/Respondent (s)
on 18.3.98


01/04/98